

**Setting up of a Committee for Minimum Wages**

644. SHRI R. P. GAEKWAD: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Government had set up a Committee for fixing minimum wages and make recommendations in this regard;

(b) when was the Committee appointed and what were its terms of reference;

(c) whether any time limit for submission of its Reports was fixed; and

(d) if so, the date of submission of Report?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) The Central Government have set up a Minimum Wage Advisory Board under Section 7 of the Minimum Wages Act.

(b) The Board was reconstituted on 28th May, 1981. The Board is required to co-ordinate the work of committees and sub-committees appointed under Section 5, if any, and to advise the Government generally in the matter of fixing and revising the minimum rates of wages in respect of employments for which the Central Government is the appropriate Government.

(c) The Board is a continuing body and it meets as and when required to consider proposals for fixation/revision of minimum wages. The Board does not submit any formal report and therefore no time limit is prescribed for submission of reports.

(d) The Board met last on 29th September, 1981 to consider the proposals for revision of minimum wages in respect of mining employments and action has been taken to revise the minimum wages on the basis of the recommendations of the Board made at the meeting.

2438 LS-9

**Appraisal of Annual Plan 1981-82**

645. SHRI R. P. GAEKWAD:  
SHRI SKARIA THOMAS:

Will the Minister of PLANNING be pleased to state:

(a) whether the mid-term appraisal of 1981-82 annual plan was completed recently and whether it is also a fact that some plans in the States had been pruned as a result of the mid-term appraisal; and

(b) if so, the details of important projects of the State where reduction will be effected?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) The mid-term appraisal of 1981-82 annual plan is still not complete. It is only after this appraisal is completed in discussion with State Governments that a firm picture will be available regarding adjustments in State Plans.

(b) Does not arise.

**Claims for Share Maruti Limited**

646. SHRI ASHFAQ HUSSAIN: Will the Minister of INDUSTRY be pleased to state:

(a) the last date for submitting claims for shares in the Maruti Limited;

(b) the names of the persons who have submitted claims indicating the amount claimed by each person;

(c) whether Government are aware that some persons, who did not submit any claims before nationalisation of the Maruti Limited have now filed fresh claims; and

(d) if so, the names of such persons as also the details of amount claimed by them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (d). The Maruti Limited (Acquisition and Transfer of Undertakings) Act, 1980 provides that claims

against the company shall be preferred before the Commissioner of Payments within 30 days from the specified date. The schedule to the Act does not specifically provide for payment of compensation to shareholders. The date for preferring claims before the Commissioner of Payments has not yet been specified.

#### **Locations and Subsidy of Industries**

647. SHRI GULAM MOHAMMAD KHAN: Will the Minister of INDUSTRY be pleased to state:

(a) the amount of subsidies paid during the last five years to the new industrial units in backward areas, State-wise; and

(b) the number of new units expected to come up in the backward areas, with location State-wise during the current financial year and the subsidies to be paid to them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a)

The Central Investment Subsidy and Transport Subsidy Schemes are operated by State Governments in order to assist entrepreneurs setting up industrial units in eligible backward areas. The subsidy so paid out by the State Governments is re-imbursed by the Central Government in full. The statement is annexed indicating year-wise reimbursements to State Governments under these schemes upto October, 1981. Separate figures in respect of subsidy for new units are not readily available.

(b) Since the primary responsibility for planning and promotion of industrial development rests with the State Government, no data is available regarding the number of new units expected to come up in backward areas. However, a provision of Rs. 20 crores is available in the Central Budget for reimbursing State Governments in respect of eligible claims under the Investment Subsidy and Transport Subsidy Schemes. Up to the end of October, 1981, a sum of Rs 11.73 crores has been so reimbursed.